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KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/75/2016/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 09.10.2018

RECOMMENDATION

Sub:- Departmental inquiry against Shri H. Manjappa,
District Manager (retd.), Dr. B.R. Ambedkar
Development Corporation Limited (working then in
Hassan) - reg.

- Ref:- 1) Order No. ಅಂಅನಿ/ಸಿಆ/ಇವಿ/ಲೋಕಾ/2015-16/31392
dated 26.03.2016 of the Managing Director &
Disciplinary Authority, Dr.B.R. Ambedkar
Development Corporation Limited, Bengaluru.
2) Nomination order No. UPLOK-2/DE/75/2018
dated 31.03.2016 of Upalokayukta-2, State of
Karnataka.
3) Inquiry report dated 03.10.2018 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru.

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The Managing Director & Disciplinary Authority, Dr.B.R.  
Ambedkar Development Corporation Limited, Bengaluru, by  
his order dated 26.03.2016, initiated the disciplinary  
proceedings against Shri H. Manjappa, District Manager  
(retd.), Dr. B.R. Ambedkar Development Corporation Limited  
(working then in Hassan) [hereinafter referred to as Delinquent  
Government Official, for short as 'DGO'] and entrusted the  
departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/75/2016 dated 31.03.2016 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. UPLOK-2/DE/2017 dated 06.07.2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to continue the departmental inquiry against DGO.

3. The DGO - Shri H. Manjappa, District Manager (retd.), Dr. B.R. Ambedkar Development Corporation Limited (working then in Hassan) was tried for the following charge:-

“While you DGO Shri H. Manjappa working as District Manager in Dr. B.R. Ambedkar Development Corporation Limited, Hassan has failed to properly verify the documents submitted by Shri Honnaiah s/o Chikkaiah for sanction of loan under ISB Scheme and released the loan amount to Shri Honnaiah s/o Chikkaiah basing on the document belonging to a dead person by name Badiyayya s/o Siddayya and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule

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3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

Hence, this charge."

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri H. Manjappa, District Manager (retd.), Dr. B.R. Ambedkar Development Corporation Limited (working then in Hassan).


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by the Inquiry Officer, the DGO - Shri H. Manjappa has retired from service on 31.01.2013.

7. Having regard to the nature of charge '*proved*' against DGO - Shri H. Manjappa, District Manager (retd.), Dr. B.R. Ambedkar Development Corporation Limited (working then in Hassan), it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri H. Manjappa for a period of ten years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka.